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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

Allahabad This is the 19th September 1994

Original Application No. 454 of 1994

Hon'ble Mr. S. Dayal, Administrative Member.

Chandrej Yadav, S/O Shri Mata Bheekh, R/o Quarter
No. O.H.E. 3/2-C A.E.N. Colony, Varanasi Cantt,
Retired as a P.W.M. under P.E.I. Northern Railway,
Varanasi.

By Shri N.N. Lahiri

..... Applicants

Versus

1. Union of India, through General Manager,
Northern Railway, Baroda House, New Delhi.
2. Senior Divisional Personnel Officer, Northern
Railway, Hazarat Ganj, Lucknow.

..... Respondents.

O R D E R

By Hon'ble Mr. S. Dayal, Member-A

The case was called after pass over.

None for the applicant.

This is the case in which the applicant has claimed the relief of quashing the illegal and wrongful order of retirement dated 23.03.94.

2. The applicant's counsel after having remained absent on 23.03.94, 27.05.94 and 14.07.94, when the O.A. was dismissed in default, appeared on 23.08.94 for restoration of the O.A. While restoring the O.A., the bench had clearly told the counsel that if he was not in position to substantiate the claim that he had submitted representation to the

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respondents for correction of error in recording the date of birth, no case for admission would be made out.

3. The counsel for the applicant remains absent and has not produced any proof of submission of representation today or earlier. Therefore, the application is not admitted and stands summarily rejected.

Hand
Member-A

Allahabad.

/pc/